

CORRIGENDUM TO LETTER OF OFFER FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF
NEW MARKETS ADVISORY LTD

Registered Off.: 71, Laxmi Building, 4th Floor, P. M. Road, Fort, Mumbai - 400001,
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This Corrigendum to Letter of offer ('Corrigendum') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of MOHAMMED FASHIHUDDIN (the 'Acquirer') in respect of the Open Offer to the equity shareholders of New Markets Advisory Ltd (the 'Target Company' or 'NMAL') pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum is being issued pursuant to changes advised by SEBI vide their letter no. CFD/DCR/OW/18511/2014 dated June 27, 2014 and should be read in conjunction with the Public Announcement filed on March 28, 2014 (Friday), Detailed Public Statement ('DPS') appeared in The Financial Express (English-All Edition), Jansatta (Hindi-All Edition) and Mumbai Lakshadeep (Marathi-Mumbai Edition) on April 07, 2014 (Monday) and Corrigendum to Detailed Public Statement appeared in the same newspaper in which the Detailed Public Statement was released on May 31, 2014, unless otherwise specified.

1. As reported in Mumbai Mirror on June 13, 2014 (page no 6) and subsequently on June 18, 2014 (page no 6) that Mohammed Fasihuddin (Acquirer) is under scanner of Economic Offences Wing (EOW) for allegedly cheating South India Education Society (SIES) of ₹ 58 cr and also received money fraudulently withdrawn from the Fixed deposit accounts of Mahalaxmi temple trust and ABVM school in Malad.
2. In view of the above mentioned matter, the Acquirer has given an explanation to us that he has taken loan on interest through various agents and his name is being dragged into this controversy. However he has been summoned by the Mumbai Police's EOW & matter is still under investigation.

Based on the abovementioned facts and as per the letter received from SEBI dated June 27, 2014, the equity shareholders are advised to take note of the procedural details and revised timeline:

- a) The tendering period has been re-opened from July 09, 2014 till July 11, 2014;
- b) July 11, 2014 shall deemed to be offer closing date for tendering shares;
- c) The revised timeline post tendering period would be as per the below table:

Revised Schedule of Activities	Date	Day
Date of opening of the Tendering Period	July 09, 2014	Wednesday
Date of closing of the Tendering Period	July 11, 2014	Friday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	July 25, 2014	Friday
Last Date of post offer advertisement	August 04, 2014	Monday

It is disclosed in the interest of the equity shareholders and is requested to take informed decision. All the other terms and conditions remain unchanged.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfillment of their obligations laid down in the Regulations.

A copy of this Corrigendum will be available at SEBI website at <http://www.sebi.gov.in>

Issued by Manager to the Offer on behalf of the Acquirer:



INTENSIVE FISCAL SERVICES PRIVATE LIMITED
Contact Person: Mr. Rishabh Jain/Mr. Nikesh Jain

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Date : July 03, 2014

Place : Mumbai

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